

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 306 of 2013**

**Dated : 23<sup>rd</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s Maithon Power Ltd. ... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory  
Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Venkatesh**

**Counsel for the Respondent(s) : Mr. Nikhil Nayyar  
Mr. Dhananjay for R.1  
Ms. Tarunima Vijra for R.2**

**ORDER**

Ms. Tarunima Vijra, the learned counsel undertakes to file Vakalatnama on behalf of the Respondent No.2 and seeks some time to file the reply. Accordingly, she is directed to file the same on or before 20.02.2014 after serving copy on the other side.

Post the matter on **26.02.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

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